



% 28.04.2011

#R-9A

Present: Mr. Ajay Vohra with Ms. Kavita Jha, counsel for the appellant.
Ms. P.L. Bansal, Sr. Adv. with Mr. Deepak Anand, counsel for the respondent.

+ ITA No. 1932/2010 & C.M. No. 21617/2010

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This appeal was listed alongwith ITA No. 1931/2010 on 18.4.2011. On that date, learned counsel for the appellant/assessee had made a statement that they had instructions to withdraw this appeal i.e. ITA No. 1932/2010 and, insofar as, ITA No. 1931/2010 is concerned, the delay in filing the appeal was condoned and the matter was directed to be listed for hearing on 20.4.2011 in the category of "regular matters".

By inadvertence, the order of ITA No. 1931/2010 is placed in the file of ITA No.1932/2010 and vice-versa. It is, therefore, clarified that the ITA No. 1932/2010 stands dismissed as withdrawn and ITA No. 1931/2010 is to be heard on merits.

The orders passed on 18.4.2011 are accordingly corrected and initialed with today's date and placed in their respective files.

A.K. SIKRI, J.

M.L. MEHTA, J.

APRIL 28, 2011
KA